



**High Court of Tripura**  
**Agartala**

**Order No. 20**

**Dated, Agartala, the 25<sup>th</sup> April, 2013**

Hon'ble the Chief Justice has been pleased to order that henceforth any amount received by the High Court from any Party to the litigation as a result of a Court order shall be kept in a fixed deposit initially for a period of one year. This shall also be brought to the notice of the Hon'ble Judge first dealing with the case.

**By Order,**

*Sd/-*

**(M. Chakrabarti)**  
**Registrar**

**Memo No.F. 40 (21)-HCT/BENCH/REGISTRY/2013 / 5398-5409**

**April 25, 2013**

**Copy to:**

01. The i/c. Joint Registrar, High Court of Tripura, Agartala;
02. The Deputy Registrar(s), High Court of Tripura, Agartala;
03. The Assistant Registrar(s), High Court of Tripura, Agartala;
04. The Librarian-cum-RO., High Court of Tripura, Agartala;
05. The Private Secretary to the Hon'ble the Chief Justice, High Court of Tripura, Agartala;
06. The Private Secretaries to the Hon'ble Judges, High Court of Tripura, Agartala;
07. The Private Secretary to the Registrar, High Court of Tripura, Agartala;
08. The Superintendent(s), High Court of Tripura, Agartala;
09. The Sr. Grade Translator-cum-i/c. Paper Book Section, High Court of Tripura, Agartala;
10. The Programmer, Computer Section, High Court of Tripura, Agartala. He is directed to upload this order in the website of the High Court of Tripura;
11. The Bench Sections, High Court of Tripura, Agartala; and
12. Order File.

*M*  
*25.04.13*  
**(M. Chakrabarti)**  
**Registrar**